

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.251 - **Co.Appeal 13 of 2017**  
**With**  
ITEM No.252 - IA 317 of 2019

**Proceedings under Section 252(3) of Co. Act, 2013**

**IN THE MATTER OF:**

PRAFULKUNVERBA KIRITSIGHI GOHIL  
VS  
H.K. DAVE LIMITED

.....**Applicant**

.....**Respondent**

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jayendra Shah Adv.  
Ms. Mini Nair, Adv. in Appeal13 of 2017  
For the Respondent : Ms. Mini Nair, Adv. for R-1 in IA 317 of 2019  
For RoC : Ms. Rupa Sutar, Dy. RoC.

**ORDER**

**Co. Appeal 13 of 2017**

Wrongly listed. The matter is already disposed-off. Registry is directed to not to list this matter.

**IA 317 of 2019**

Ld. Counsel for the applicant is not audible. Heard the Ld. Counsel for the respondent and ROC. Ld. Counsel for the applicant is directed to remain present physically on the next date of hearing or file written submissions in the matter.

List for further consideration on 06.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**